

**Central Administrative Tribunal  
Ernakulam Bench**

OA No.180/00799/2019

Thursday, this the 7<sup>th</sup> day of November, 2019.

**CORAM**

**Hon'ble Mr.E.K.Bharat Bhushan, Administrative Member  
Hon'ble Mr.Ashish Kalia, Judicial Member**

Ms. Usha Thomas,  
Retired Postmaster, Cherthala HPO,  
Residing at Erattupuzha House,  
CMC-3, Cherthala-688 524,  
Alappuzha District.

Applicant

(Advocate: Mr.Unnikrishna Kaimal)

**versus**

1. Union of India represented by  
the Secretary to the Government of India,  
Department of Posts, Ministry of Communications,  
New Delhi-110 001.
2. The Chief Postmaster General,  
Kerala, Thiruvananthapuram-695 033.
3. The Director of Postal Accounts,  
Kerala Circle, Thiruvananthapuram-695 001.
4. The Superintendent of Post Offices,  
Alappuzha Division,  
Alappuzha-688 012.

Respondents

(Advocate: Sri P.G.Jayan, ACGSC)

The OA having been heard on 7<sup>th</sup> November, 2019, this Tribunal delivered the following order on the same day:

**O R D E R (oral)**

**By E.K.Bharat Bhushan, Administrative Member**

Sri P.G.Jayan, ACGSC takes notice. Heard both sides.

This is the second round of litigation. The applicant is a pensioner of the Department of Posts, who retired from service on superannuation on 30.11.2017, after serving as Postmaster at Head Post Office, Cherthala. The 3<sup>rd</sup> respondent sanctioned payment of retirement gratuity of Rs.10,77,615/- to the applicant. Due to the delay in granting the same, the applicant had approached this Tribunal by filing OA No.906/2018, wherein she had obtained orders directing respondent No.4 to consider the representation made, within thirty days. Accordingly, it appears that the 4<sup>th</sup> respondent has sanctioned a part of the amount i.e. Rs.7,40,715/- as per Annexure A3 order. In other words, an amount of Rs.3,36,900/- has been withheld. The applicant had represented her case through representations, copies of which are available at Annexure A6 & A7 which remain un-responded to.

2. We are of the view that ends of justice will be met if we issue a further direction to respondent No.4 to consider the representations at Annexure A6 & A7 wherein the applicant has made out her case that her request may be considered in line with the directions contained in Annexure A4 & A5. This may be done as expeditiously as possible and in any case within thirty days of receipt of this order. OA stands disposed of.

**(Ashish Kalia)**  
**Judicial Member**

**(E.K.Bharat Bhushan)**  
**Administrative Member**

aa.

**Annexures filed by the applicant:**

Annexure A1: Copy of the order No.5332/Postal/2017/KE/23811/DCRG/Pen-3 dated 7.12.2017 issued by the 3<sup>rd</sup> respondent.

Annexure A2: Copy of the order dated 8.11.2018 of this Tribunal in OA No.906/2018.

Annexure A3: Copy of the order No.C.11/2017 dated 5.12.2018 issued by the 4<sup>th</sup> respondent.

Annexure A4: Copy of the Department of Posts (Pension Section) order No.4-1/2014-Pen dated 25.3.2014.

Annexure A5: Copy of the Department of Posts (Pension Section) order No.4-1/2014-Pen dated 7.12.2018.

Annexure A6: Copy of the representation dated 18.3.2019 submitted by the applicant to respondents 2 to 4.

Annexure A7: Copy of the representation dated 11.7.2019 submitted by the applicant to the 2<sup>nd</sup> respondent by name.